

8

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 02.05.2018.

PRESENT: 1. Hon'ble member (J) **Shri Rajeswara Rao Vittanala,**

CP/CA No	Purpose	Section	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP (IB) No.32/BB/2018	For admission	Sec 9 of I&B code	M/s Shri Gurudatt Sugars Marketing Pvt Ltd	Bharucha & Partners	M/s G M Sugar and Energy Ltd	Kumar & Bhat Advocate

SL. NO. NAME (IN CAPITAL) & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

D. P. SINGH

Petitioner.

Sawindrabhij

ORDER

SONAM GUPTA.

Shri D. P. Singh, learned Counsel for Petitioner/Operational Creditor is present.

Shri Ganapathi Bhat, learned Counsel for Respondent/Corporate Debtor is present.

Sonam

Heard both the parties.

Learned Counsel for Petitioner/Operational Creditor submitted that, the case is posted today for consideration. After giving full opportunity to the Respondent/Corporate Debtor, on several occasion for filing certified copy of the relevant documents, the Respondent failed to submit the same and the matter is pending for consideration right from 31/01/2018 as the main company petition was filed on 19/01/2018.

The Learned Counsel for Respondent/Corporate Debtor seeks further time to file the said certified documents relating to the case. The Learned Counsel for Petitioner/Operational Creditor has strongly opposed for adjournment and submitted that, he came all along from Delhi and he is ready to argue the case today.

The Learned Counsel for Respondent/Corporate Debtor is directed to file all the documents relating to the case well before the next date of hearing, and also to serve a copy of the certified documents to the Counsel for Petitioner/Operational Creditor and ~~it is very clear that~~, no further opportunity will be given to the Respondent/Corporate Debtor.

In the above facts and circumstances, post the case to 28/05/2018.

Vijoo
Member (J)